

Tyre and Rim Protect - Add On to Two Wheeler Policy Bundled
Endorsement Wordings

The following endorsement is to be attached to the policy when the Two Wheeler Policy Bundled is provided with Tyre and rim protect add on cover

Two Wheeler Policy Bundled endorsement attached to and forming part of policy no.....

In consideration of payment of an additional premium by the Insured, it is hereby agreed and declared that notwithstanding anything to the contrary contained in the Policy, the Company hereby undertakes to pay for the first claim of repair and/or replacement of tyres damaged due to cut, burst, bulge or continuous running under deflated condition. The company also undertakes to pay for replacement of standalone tyre/alloy/rim if damaged or deformed.

Additional Premium: Rs.

The maximum liability shall be limited to 2 tyres and/or 2 alloys/rim fitted to the Insured vehicle for the first claim during the policy period.

This cover will cease to operate upon admission of a claim under this cover.

Reinstatement of cover: The insured has the option to restore this cover upon payment of requisite premium calculated on prorated basis for the remaining period from date of payment of premium.

The company liability would not exceed the following, based on the unused/residual tread depth of respective tyre:

Residual tread depth of the tyre (s) at the time of loss	Admissible claim amount
Unused tread depth of ≥ 7 mm	100% cost of new tyre
Unused tread depth of ≥ 5 mm to 7mm	75% of cost of new tyre
Unused tread depth of ≥ 4 mm to 5mm	50% of cost of new tyre
Unused tread depth of ≥ 3 mm to 4mm	25% of cost of new tyre
Unused tread depth of < 3 mm	NIL (Considered as normal wear and tear and is not covered)

The tyre will be measured at the centre of the tread and the mean of minimum three readings will be taken for the purpose of arriving at the mean residual tread depth which will be the basis of indemnity under this coverage.

This cover shall be provided for vehicles running on RFT or tubeless tyres only.

Special Conditions:

- 1) Whenever replacement of tyre will be allowed it will be of the same make and specification and if tyre of similar specification is not available and replaced tyre is superior to damaged tyre then The Company will not be liable for betterment charges.
- 2) If during the Policy Period any tyre is replaced for any reason for which claim is not preferred under the coverage, cover on new tyre would not be available unless details of new tyre are informed to Us.
- 3) In case of accidental damage, Insured will be paid amount arrived at as per base package policy or as per slabs provided under this add on cover, whichever is higher.
- 4) **NCB :** No NCB discount shall be applicable on this add on cover. However, a claim lodged under the base policy or under this Add-on, will bring the NCB under the policy, down to zero.
- 5) **Cancellation:** Mid-term cancellation is allowed only where the base Package Policy is also cancelled at the same time. Refund of premium shall be as per the regulations applicable to the base package policy.

Exclusions:

- 1) Cost of replacement to be restricted to Genuine Parts/ Specifications (Tyre/Alloy/Rim).
- 2) Loss or damage arising out of natural wear and tear including unevenly worn tyres caused by defective steering geometry outside manufacturer's recommended limits or wheel balance, failure of suspension component, wheel bearing or shock absorber.
- 3) For vehicle age greater than 1 year (when cover is availed for the first time) any loss or damage within first 15 days of inception of the policy.
- 4) Any loss or damage occurred prior to inception of the policy.
- 5) loss or damage to wheel accessories, any other parts.
- 6) Theft of tyre(s) or its parts accessories without vehicle being stolen.
- 7) Fraudulent act committed by insured or the workshop or any person entrusted possession of the vehicle by insured.
- 8) Minor damage or scratch not affecting the functioning of Tyre/Alloy/Rim

Definition: Invoice Price of a vehicle would mean the ex- showroom price of the insured vehicle and may include the value of similar accessories that were factory fitted or were fitted by automobile dealer at the time of purchase and their cost included in the invoice at the time of purchase. Cost of insurance premium if any and Road Tax mentioned in the invoice will not form part of 'Invoice' for the purpose of this cover.

Subject otherwise to the terms, exceptions, conditions and limitations of this Policy.

Duly Constituted Attorney